

absorption of ex-State Railway Officers till such time each eligible officer has had one chance of being considered for promotion and 33 1/3 per cent. by promotion.

(b) 1955-56	1956-57
21	81

(c) A statement is laid on the Table of the Lok Sabha. [See Appendix I, annexure No. 94.]

(d) The information is being collected from the Railway administrations and will be laid on the Table of the Lok Sabha as soon as it is received.

Sugar Factories

304. **Sardar Iqbal Singh:** Will the Minister of Food and Agriculture be pleased to state the full requirement of sugar cane for running all the factories to their full capacities for the full crushing season?

The Minister of Food and Agriculture (Shri A. P. Jain): The sugarcane requirement of factories for the 1957-58 season is estimated at 210 million tons.

Payment of Claims

305. **Sardar Iqbal Singh:** Will the Minister of Railways be pleased to state:

(a) the total value of claims so far paid by the Railway Department to traders in the Ferozepore and Delhi Divisions of Northern Railway from 1955 for the loss of their goods; and

(b) the total number of claims at present under consideration?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) The amount paid, for the years 1955, 1956 and for 1957 upto 30th September, is Rs. 47,63,819.

(b) The total number of claims outstanding in regard to Delhi and Ferozepore Divisions of The Northern Railway, as on 30th September, 1957, is 1,634.

Representatives from the Recognized Unions.

306. **Sardar Iqbal Singh:** Will the Minister of Railways be pleased to state:

(a) the number of representations received from the Recognized Unions in 1956-57; and

(b) the number of cases pending for decision and the number disposed of so far?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) and (b). The necessary information is being collected and will be laid on the Table of the Lok Sabha.

PAPERS LAID ON THE TABLE

AMENDMENTS TO THE INDIAN ADMINISTRATIVE SERVICE (PAY) RULES

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to re-lay on the Table, under sub-section (2) of Section (3) of the All India Services Act, 1951, a copy of the Notification No. S.R.O. 2726 dated the 31st August, 1957, making certain amendments to the Indian Administrative Service (Pay) Rules, 1954.

I also beg to lay on the Table, under sub-section (2) of Section (3) of the All India Services Act, 1951, a copy of the Notification No. 3391, dated the 26th October, 1957, making certain further amendment to the Indian Administrative Service (Pay) Rules, 1954.

(Placed in Library. See No. LT-353/57].

ANNUAL REPORTS OF INDIAN AIRLINES CORPORATION AND AIR-INDIA INTERNATIONAL CORPORATION

The Minister of State in the Ministry of Transport and Communications (Shri Humayun Kabir): I beg to lay on the Table, under sub-section (2) of Section 37 of the Air Corporations

Act, 1953, a copy of each of the following Reports:—

- (1) Annual Report of the Indian Airlines Corporation for the year 1956-57. (Placed in Library. See No. LT-354/57.)
- (2) Annual Report of the Air-India International Corporation for the year 1956-57. (Placed in Library. See No. LT-355/57.)

Shri Biren Roy (Calcutta South-West): Will they be made available to the Members?

Mr. Speaker: Are the reports printed?

Shri Humayun Kabir: They have been printed and they are also in the Library of Parliament.

Mr. Speaker: Copies are in the Library.

Shri Biren Roy: If we like, will we get copies?

Mr. Speaker: It is not that every book or report that is circulated.

Shri Biren Roy: I think this should be circulated to the Members.

Mr. Speaker: I will consider. Are sufficient copies available?

Shri Humayun Kabir: If sufficient copies are available, I shall certainly have them distributed.

Mr. Speaker: Even if sufficient copies are not available, such of the copies as are available can be given to the Notice Office and such of the Members as are keen may look into them.

Shri Humayun Kabir: If a dozen copies are sent, will that be enough?

Mr. Speaker: That is enough.

NOTIFICATIONS ISSUED UNDER THE ESSENTIAL COMMODITIES ACT

The Minister of Co-operation (Dr. S. Deshmukh): I beg to lay on the

Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications:—

- (1) S.R.O 2987, dated the 21st September, 1957.
- (2) S.R.O. 2988, dated the 21st September, 1957.

(Placed in Library. See No. LT-356/57.)

BUSINESS OF THE HOUSE

The Minister of State in the Ministry of Home Affairs (Shri Datar): On behalf of Shri Satya Narayan Sinha, I wish to make this statement regarding the work in the next week.

With your permission, Sir, I rise to announce that Government business in this House during the week commencing Monday, November 13, will be taken up in the following order:—

(1) Any unfinished item of legislative business carried over from today's order paper.

(2) The Navy Bill, as reported.

(3) Discussion on the Interim report on the activities of the Life Insurance Corporation on a motion given notice of by Sarvashri S. C. Gupta and Radha Raman.

(4) Further discussion on the Second Five Year Plan on Wednesday, November 20.

(5) Resolution given notice of by Shri Naushir Bharucha in regard to the Reserve Bank of India Ordinance (No. 6 of 1957).

(6) The Reserve Bank of India (Second Amendment) Bill.

(7) The Delhi Municipal Corporation Bill, as reported.

(8) The Delhi Development Bill, as reported.